



CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029



भारतीय विद्युत नियामक आयोग

Petition No. 472/TL/2025

Dated: 30.6.2025

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by **Banaskantha Transco Limited**, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110016 to establish "Augmentation of transformation capacity at Banaskantha (Raghanesda) PS (GIS)" (hereinafter referred to as "the Project") on a Build, Own, Operate and Transfer basis consisting of the following elements:

Sr. No.	Name of the Transmission Element	Scheduled COD
1	Augmentation of transformation capacity at Banaskantha (Raghanesda) PS (GIS) by 2x500 MVA, 400/220 kV ICTs (3rd and 4th) • 500 MVA, 400/220 kV ICTs: 2 Nos. • 400 kV ICT bays: 2 Nos. (+ 2 Nos. for dia completion with provision of Switchable LR). • 220 kV ICT bays: 2 Nos.	24 months from date of SPV acquisition (24.3.2027)

2. The Central Transmission Utility of India Limited, vide its letter dated 11.4.2025, has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 28.6.2025 in Petition No. 472/TL/2025, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to **Banaskantha Transco Limited** before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **12.7.2025** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on **15.7.2025**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-

(Harpreet Singh Pruthi)

Secretary